

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.187/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/ CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project.
- Date of Hearing : **18.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Powerica Limited.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.
- Parties Present : Shri Ashutosh Srivastava, Advocate, Powerica  
Shri Kartikay Trivedi, Advocate, Powerica  
Shri Nihal Bhardwaj, Advocate, Powerica  
Shri Praveen Arora, Advocate, Powerica  
Ms. Suruchi Kotky, Advocate, Powerica  
Shri Ishaan Chopra, Advocate, Powerica  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri Lashit Sharma, CTUIL  
Ms. Priyakshi Bahtnagar, Advocate, JKTL  
Shri Gajendra Sinh, WRLDC  
Shri Debajyoti Majumdar, WRLDC

**Record of Proceedings**

Since the order in the present Petition (which was reserved on 16.8.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. At the outset, the learned counsels for the parties submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition.



3. Considering the submissions of the learned counsels for the parties, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**